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**Central Administrative Tribunal, Principal Bench**

**Original Application No.3121 of 2002**

New Delhi, this the 29th day of November, 2002

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. V.K. Majotra, Member (A)**

Smt. Vimla Sheopuri  
T.G.T. Hindi (Kendriya Vidyalaya  
Sikh Lines)  
Meerut Cantt.  
Meerut

**.....Applicant**

(By Advocate: Shri M.K. Sharma)

**Versus**

1. Commissioner  
Kendriya Vidyalaya Sangathan,  
Jeet Singh Marg,  
(J.N.U. Complex)  
New Delhi.

2. Principal Kendriya Vidyalaya  
Sikh Lines  
Meerut Cantt.  
Meerut

**.....Respondents**

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

The applicant joined the service of Kendriya Vidyalaya Sangathan as Trained Graduate Teacher.

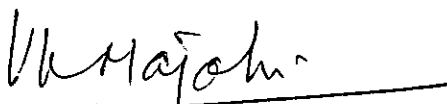
2. It is claimed by the applicant that in terms of the circular of 1.9.88, she is entitled to get changed her category from C.P.F. to G.P.F. Pension Scheme. She had already submitted a representation in this regard copy of which is Annexure A-9 to the Commissioner, Kendriya Vidyalaya Sangathan. No decision as yet has been taken thereon.


3. Keeping in view the aforesaid, at this stage we do not express any opinion on merits. It is directed that respondent no.1 would consider the representation of the

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applicant preferably within six months of the receipt of the certified copy of the present order and pass a speaking order which should be communicated to the applicant. O.A. is disposed of.

Issue DASTI.

  
( V.K. Majotra )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

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